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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 590 of 2006.

ALLAHABAD THIS THE 14TH DAY OF MARCH 2008.

Hon'ble Mr. A.K. Gaur, Member-J

1. Vishram Babu son of Shri Mool Chandra MES 452773.
2. Amarnath Prasad son of Shri Ram Sunder, MES 452770.
3. Prem Narayan son of Atar Vass MES 452719
4. Ishwar son of Surajnath MES 452536.
All are working in the office of Garrison Engineer, Military Engineering Service Air Force, Chakery Kanpur.

.....Applicants

(By Advocate: Shri R.S. Dwivedi)

Versus.

1. Union of India through Secretary Ministry of Defence, New Delhi.
2. Engineer-in Chief Army Headquarter, New Delhi, Kashmir House, New Delhi.
3. Chief Engineer, Central Command, Lucknow.
4. Commander Work Engineer, Chakery Kanpur Cantt.
5. Garrison Engineer (I) E/M Military Engineer Service, Chakery Kanpur.

.....Respondents

(By Advocate: Shri S. Singh)

ORDER

Heard Shri R.S. Dwivedi counsel for the applicants and Shri Anupam Kumar holding brief of Shri S. Singh, learned counsel for the respondents.

2. Learned counsel for the applicants stated at the very outset that the controversy involved in the present O.A. is squarely covered by the decision rendered in O.A. No.1193/04 dated 22.12.2006. The controversy involved in O.A. No.1193/04 was that applicants had travelled by a private bus and claimed L.T.C. Their claim was rejected by the department but ultimately this

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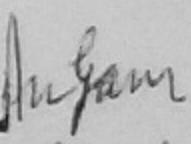
Tribunal allowed their claim for L.T.C. advance. In the present case also, the applicants had travelled by private bus and claimed L.T.C. advance but the same has been rejected by the respondents. As the question involved in the instant O.A. is similar and identical to the O.A No. 1193/04, I have no hesitation to allow the claim of the applicants in terms of decision rendered in O.A. NO. 1193/04 decided on 22.12.2004.

3. Shri Anupam Kumar holding brief of Shri S. Singh, learned counsel for the respondents heard at length. I find that the case is squarely covered by the decision rendered in O.A. 1193/04 on 22.12.2006.

4. In view of the aforesaid observation, the judgment rendered by this Tribunal in O.A. No. 1193/04 shall mutatis mutandi apply to the present case and the same deserves to be allowed.

5. Accordingly, the O.A is allowed. Orders dated 13.3.2006 and 25.4.2006 are quashed and set aside. The claim of the applicants for LTC shall be considered in accordance with decision rendered in O.A No.1193/04 and appropriate orders will be passed with regard to the payment of LTC to the applicants within a period of three months from the date of receipt of a copy of the order.

No costs.


Member-J

Manish/-